

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 29th April, 2024, 10:30 A.M.

CP (IB) No. 8/CB/2024, IA (IB) No. 119/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Saradindu Jena -Vs- Odisha Computer Application Centre (OCAC) & Anr.
Under Section	35 (1) (n) R/w 60 (5) of IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Saradindu Jena,CS

For Respondent (s)

ORDER

IA (IB) No. 119/CB/2024:

This application has been filed under Rule 11 of NCLT Rules, 2016 to substitute the prayer in the CP(IB) No. 8/CB/2024 with the prayers from (b) to (c) made in this application. Ld. authorised representative Mr. S. Jena appears for the applicant. In the proposed amendment it is prayed in condone/extend 30 days to submit claims in the voluntary liquidation process. It appears that the proposed prayer is not couched corrected, because the date from which the 30 days to be condoned/extended is not mentioned. The appeared liquidator submitted that the date on which the period to be extended is from the date of ordering main CP No. 8/CB/2024. This is recorded and this application to amendment is allowed. Application is allowed. Accordingly, this application is disposed of.

CP (IB) No. 8/CB/2024:

Ld. authorised representative Mr. S. Jena appears for the petitioner. Today IA(IB) No. 119/CB/2024 to amend the prayer allowed. The petitioner is directed to carry out amendment and filed amendment petition within three weeks' time. List the matter on 28.05.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)